

DIVISION BENCH
COURT - I

P-107

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/11(KB)2023
IA(I.B.C)/549(KB)2024

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	INDIAN BANK VS CHANDRA PRAKASH MEHRA
UNDER SECTION	SECTION 95(1)

Appearances via video conference/physically

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. R. Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Ms. Divya Jagga, Adv.] For Personal Guarantor
Mr. Rahul Singh, Adv.]

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Personal Guarantor present.
2. **IA(I.B.C)/549(KB)2024**
 - i. It has been submitted that an application preferred by the Financial Creditor against the same Personal Guarantor is already under Consideration.
 - ii. In view of the above position, this application is not maintainable as moratorium as per Section 96 gets triggered upon filing of the application.
 - iii. However, in the event that the other application is not admitted, the Financial Creditor would be at liberty to revive this petition from this stage itself.
3. The Main CP and the connected IA is **disposed of** accordingly.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)